



2025:DHC:5206-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 8876/2025 & CM APPL. 37887/2025, CM APPL.
37888/2025

K N KRISHNAPetitioner

Through: Mr. Nikhil Bhardwaj, Adv.

versus

UNION OF INDIA AND ORSRespondents

Through: Mr. Farman Ali, SPC with Mr.
Hussain Adil Taqvi, GP and Ms. Usha
Jammal, Adv. for UOI

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

03.07.2025

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C. HARI SHANKAR, J.

1. Mr. Farman Ali, learned SPC for all the respondents, on instructions, submits that this writ petition may be disposed of with a direction to the respondents to treat the writ petition as a representation and to take a decision thereon. He assures that the decision would be taken on or before 17 July 2025.

2. Accordingly, this writ petition is disposed of with a direction to the respondents to treat the writ petition as a representation and to pass a reasoned and speaking order on or before 17 July 2025.

3. In case the order passed is adverse to the petitioner, its



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operation shall remain stayed for a period of one week in order to enable the petitioner, if he so chooses, to seek legal remedies.

4. The decision on the representation would be communicated to the petitioner as soon as it is taken.
5. The writ petition is disposed of in the aforesaid terms.
6. Let a copy of this order be given *dasti* to learned Counsel for the parties under the signature of the Court Master.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JULY 3, 2025

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[Click here to check corrigendum, if any](#)